

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO:II**

**SPECIAL BENCH(Video Conference)**

**CORAM: HON'BLE MADAN BHALCHANDRA GOSAVI – MEMBER JUDICIAL  
HON'BLE DR.BINOD KUMAR SINHA-MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 16.07.2021 AT 12:30 PM THROUGH VIDEO CONFERENCE**

<b>TRANSFER PETITION NO.</b>	
<b>COMPANY PETITION/APPLICATION NO.</b>	IA (IBC)/338/2021 in CP(IB) No.326/7/HDB/2020
<b>NAME OF THE COMPANY</b>	SVEC Constructions Ltd
<b>NAME OF THE PETITIONER(S)</b>	State Bank of India
<b>NAME OF THE RESPONDENT(S)</b>	SVEC Constructions Ltd
<b>UNDER SECTION</b>	7 of IBC

**Counsel for Petitioner(s):**

<b>Name of the Counsel(s)</b>	<b>Designation</b>	<b>E-mail &amp; Telephone No.</b>	<b>Signature</b>

**Counsel for Respondent(s):**

<b>Name of the Counsel(s)</b>	<b>Designation</b>	<b>E-mail &amp; Telephone No.</b>	<b>Signature</b>

**ORDER**

IA 338/2021 is filed by RP for exclusion of CIRP period and an extension. We heard learned counsel for RP. He submits that one Resolution plan is under consideration of CoC. It appears that Insolvency of the Corporate Debtor could be resolved. Hence, the period as requested is extended and excluded. IA stands allowed.

-Sdr-

**MEMBER TECHNICAL**

-Sdr-

**MEMBER JUDICIAL**